

### AU SMALL FINANCE BANK LIMITED

(A SCHEDULED COMMERCIAL BANK)  
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:136911R1996PLC013381)

#### Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the borrowers/co-borrowers/mortgagors/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days, the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4) and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/secured assets as given below.

In terms of Section 13(1) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor. Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of the Security Interest (Enforcement) Rules, 2002 that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/Co-Borrower/Mortgagor/Guarantor/ Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(A/c No.) 1900106017106553 M/S Bijender Krana Store (Borrower), Bijendra Singh (Co-Borrower), Gajendra Singh (Co-Borrower), Smt.Asha (Co- Borrower), Kirendra Singh (Co-Borrower)	12-May-26 Rs. 2148760/- Rs. Twenty-One Lakh Forty-Eight Thousand Seven Hundred Sixty Only As on 11-May-26	Property Situated At Hn 1461, Kharsa No 167, Vill - Akbarpur Baharmpur Pargana, Loni Tehsil And Dist - Ghaziabad, Uttar Pradesh, 201001 <b>Admeasuring 100 Sqyds</b>
(A/c No.) 1900106017517635 Dharmendra Kumar (Borrower), Smt. Geeta Devi (Co-Borrower)	14-May-26 Rs. 1180209/- Rs. Eleven Lakh Eighty Thousand Two Hundred Nine Only As on 13-May-26	Property Situated At Kh. No.352, Vandanan Vihar, Khora, Tehsil Dadr, Dist- Ghaziabad, Uttar Pradesh Admeasuring 50 Sqyds
(A/c No.) 19001060725978496 M/S Maa Kal Furniture Through It's Proprietor Sneha Lata (Borrower), Naveen Kumar (Co-Borrower), Smt. Sneha Lata (Co-Borrower), Parul Shokeen (Co- Borrower)	14-May-26 Rs. 4055572/- Rs. Forty-Nine Lakh Fifty-Five Thousand Five Hundred Seventy- Two Only As on 13-May-26	Property Situated At - Kharsa No- 359 & 362, Northern Portion, Lal Dora Abadi, Vill- Mangolpur Khurd, Delhi Admeasuring 80 Sqyds.
(A/c No.) 1900106014335316 Pan Singh (Borrower), Panuli (Co- Borrower)	15-May-26 Rs. 606343/- Rs. Six Lakh Six Thousand Three Hundred Forty-Three Only As on 13-May-26	Property Situated At - Kh No 432, Plot No 28 A, Khora Colony, Karan Vihar, Dist - Ghaziabad, Uttar Pradesh, 201103 Admeasuring 50 Sq Yd
(A/c No.) 19001060143178481 Anand Gyanendra (Borrower), Smt. Sonika Tekchand (Co-Borrower)	15-May-26 Rs. 1523168/- Rs. Fifteen Lakh Twenty-Three Thousand One Hundred Sixty- Eight Only As on 13-May-26	Property Situated At - Kharsa No. 241 And 265, Shiv Mandir, Village- Mewala Bhatti, Tehsil Loni Dist - Ghaziabad, Uttar Pradesh, 201102 <b>Admeasuring 870 Sqyd</b>
(A/c No.) 19001060140033755 Braj Bhan (Borrower), Smt. Pooja (Co- Borrower), Chandar Pal (Co-Borrower)	15-May-26 Rs. 352927/- Rs. Five Lakh Fifty-Two Thousand Nine Hundred Twenty-Three Only As on 13-May-26	Property Situated At - Kharsa No 678, Plot No 183, Single Storey, Vill - Dadr, Dist - Gautam Buddha Nagar, Uttar Pradesh, 203207 <b>Admeasuring 101.59 Sqyd</b>
(A/c No.) 19001060140231165 Surya Pratap Singh Gaur (Borrower), Smt. Savita Kumar (Co-Borrower)	15-May-26 Rs. 1015933/- Rs. Ten Lakh Fifteen Thousand Nine Hundred Thirty-Three Only As on 13-May-26	Property Situated At - Gata No 489, Vill - Luhari, Dist - Bulandshar, Uttar Pradesh, 245405 Admeasuring 112 Sq Mtr
(A/c No.) 19001060140475005 Robin Singh (Borrower), Smt. Anita (Co- Borrower), Vipatti Singh (Co-Borrower)	15-May-26 Rs. 1514119/- Rs. Fifteen Lakh Fourteen Thousand One Hundred Nineteen Only As on 13-May-26	Property Situated At - Kharsa No 155, Village- Mavai Pargana Aahar, Tehsil- Siyana, District - Bulandshar, Uttar Pradesh, 245409 <b>Admeasuring 631 Sq Mtr</b>

Place: DELHI Date : 11-06-2026 Authorised Officer AU Small Finance Bank Limited

### OFFICE OF THE RECOVERY OFFICER-I

#### DEBTS RECOVERY TRIBUNAL-III, DELHI

4th Floor, JEEVAN TARA BUILDING, PARLIAMENT STREET, PATEL CHOWK, NEW DELHI-110001

R.C. No. 46/2025 DATED : 29.05.2026

#### PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

#### PUNJAB NATIONAL BANK VS RAEBAREILLY ALLAHABAD HIGHWAY PRIVATE LTD

1. Punjab national Bank, Plot no. 4 Sector-10, Dwarka, New Delhi-110075.  
Zonal Sastra Centre, 1st Floor, 7, Bhikaji Cama Place, New Delhi-110066.  
BO: Extra Large Corporate Branch, Harsha Bhawan, E-Block, Connaught Place, New Delhi-110001.  
vs.  
1. RAEBAREILLY ALLAHABAD HIGHWAY PRIVATE LIMITED  
Regd. Off: A-618, Ground Floor, Kharsa No. 618, Kanchan Kunj, Madanpur Khadar Extn-II, Sarita Vihar, New Delhi-110076.  
Also at: 3-249, Ground Floor, Viram Khand, Gomi Nagar, Lucknow-226010.

Whereas you have failed to pay the sum of Rs.177,12,97,135.00 (Rupees One Hundred Seventy Seven Crores Twelve Lacs Ninety Seven Thousand One Hundred Thirty Five Only) as become due from you as per Recovery Certificate drawn in OA No. 10/2024 passed by the Presiding Officer, Debts Recovery Tribunal-III, Delhi along with interest @12% p.a. simple from the date of filing of this O.A., 10/2024 as per certificate. And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on 30.07.2026 between 3.00 PM to 4.00 PM with auto extension clause in case of bid in last 5 minutes before closing, if required by Euction through BAANKNET (Bank Asset Auction Network) E-Auction portal, operated by PSB alliance private limited, website: https://baanknet.com, Email id: support.baanknet@psballiance.com, M: +918291220220 having address Ms. PSB Alliance Pvt Ltd at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala, East Mumbai-400034. Intending bidders shall have registered on the BAANKNET PORTAL well in advance, complete the digital KYC process and other formalities and obtain a user id and password.

In case of any query & inspection of the property, intending bidder may contact Mr. Ajeet Kumar, Chief Manager Having M: 9382799573 at Punjab National Bank, SAMB at 4th Floor, 7, Bhikaji Cama Place, New Delhi-110066. The sale will be of the property of the defendant above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot. No officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the further following conditions. The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

1. The description of properties, Reserve Price and EMD are as under:

S.No	Property Particulars	Reserve Price/EMD
1.	ALL THAT piece or parcel of freehold non-agricultural land admeasuring 166.50 Sq. Mtrs. or thereabouts forming part of the said property known as Private Plot No. 31 admeasuring 166.50 Sq. Mtrs. or thereabouts forming part of Survey Nos. 332A + 334A + 338A all of Mouje Zaap of Sudhagad Taluka, District Raigad, together with free independent ownership, use of internal approach road, open space, and amenity plot in ' the layout in common with other plot holders, together   with permanent right of way and other rights in common on the internal approach road with equal responsibility for the preservation and maintenance of the internal approach road land, bounded as follows: on or towards   the East by Plot No. 32; on or towards the West by Plot No. 30; on or towards the South by Plot No. 34; or on towards the North by Internal Road, together with all buildings, erections, godowns, permanently fastened fixtures and fittings and constructions of every description which are standing, erected or   shall at any time hereafter during the continuance of the   security be erected and standing or attached thereon.	EMD Rs. 9,66,000.00/- EMD : Rs. 96,600.00/-
	<b>SCHEDULE OF PROPERTY</b>	
	Description of the property to be sold	Revenue assessed upon the property or any part thereof
	Details of any encumbrance to which property is liable.	Claims if any, which have been put forward to the property, and any other particulars bearing on its nature and value.
	Not Known	Not Known
	Not Known	Not Known

2. The amount by which the biddings are to be increased shall be Rs. 20,000/- (Rupees Twenty Thousand Only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the property shall at once be again put up to auction

3. The highest bidder shall be declared to be the successful bidder, subject to confirmation by the Recovery Officer. The Recovery Officer retains the discretion to decline confirmation of the highest bid where the price offered is, in the opinion of the Recovery Officer, inadequate for the satisfaction of the amount due under the Recovery Certificate.

4. EMD shall be deposited through the BAANKNET portal as per the prescribed mode by 04:00 pm on 27.07.2026. BAANKNET portal, in coordination with the CH bank shall forward a list of all the intending bidders alongwith the requisite details to the Recovery Officer for necessary approval by 04:00 pm on 27.07.2026. In all matters pertaining to the conduct of the auction, the provisions of the Second Schedule to the Income Tax Act, 1961 and the directions of the Recovery Officer shall prevail over the terms and conditions of the BAANKNET portal. For operational details regarding registration, user ID, and bidding procedures, intending bidders may consult the BAANKNET portal or contact the portal at the helpline numbers mentioned herein.

5. The copy of PAN card, Address proof and identity proof, E-mail ID, Mobile No. and declaration if they are bidding on their own behalf or on behalf of their principals. In the latter case, they shall be required to deposit their authority, and in default their bids shall be rejected. In case of the company copy of resolution passed by the board members of the company or any other document confirming representation /attorney of the company and the receipt/counter file of such deposit should reach to the said service provider or CH Bank by e-mail or otherwise by 04:00 pm on 27.07.2026 and hard copy shall be submitted before the Recovery Officer, DRT-III, Delhi.

6. On being knocked down, the successful bidder shall have to pay 25% of the sale proceeds, after adjustment of EMD already deposited with the BAANKNET portal, by way of DD/pay order in favour Recovery Officer-I, DRT-III, Delhi to be deposited with Recovery Officer-I, DRT-III, Delhi in the sealed cover, by next day i.e. by 4:00 P.M.

7. The successful highest bidder shall deposit the balance 75% of final bid amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 6 above. In addition to the above the successful highest bidder shall also deposit poundage fee with RECOVERY OFFICER-I, DRT-III @2% upto Rs. 1,000/- and @1% of the excess of said bid amount of Rs. 1,000/- through DD in favour of the Registrar, DRT-III, Delhi.

8. Property shall remain open for inspection by prospective bidders on 24.07.2026 from 11.00 a.m. to 4.00 p.m. The CH Bank is directed to make the necessary arrangements for inspection and to ensure that its authorised officer is available at the property at the above time.

9. In case of default of payment within the prescribed period, the property shall be resold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting successful highest bidder shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold. The defaulting purchaser shall also be liable to make good any shortfall or difference between his final bid amount and the price for which the property is subsequently sold.

10. The property is being sold on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS".

11. The Recovery Officer retains the statutory power to accept or reject any bid, to decline to confirm the sale, or to postpone or cancel the auction at any time, in exercise of the powers vested under the Second Schedule to the Income Tax Act, 1961. The exercise of this power shall not be affected or limited by any action taken by the BAANKNET portal or the CH Bank in the conduct of the e-auction.

12. There is no detail of revenue/encumbrance or claim against the properties in the knowledge of undersigned at this stage. However, prospective bidders are advised to make their own due diligence w.r.t. dues of electricity/water/house tax bills or any other encumbrance etc., in their own interest, before deposit of EMD.

13. Every bidder shall declare whether bidding on his own behalf or on behalf of a principal, in the latter case the authority to bid shall be deposited, in default of which the bid shall be rejected. Bidder shall upload a copy of the PAN card, address proof and identity proof, E-mail id and mobile number, in the case of a company, a copy of the board resolution or other document confirming authority shall be furnished.

14. Unsuccessful bidders are directed to file an application along with identity proof in the Registry of DRT-III on or before the schedule date of hearing of the RC for refund of their EMD which shall be refunded on the schedule/subsequent date of hearing of the RC accordingly.

15. No sale shall take place on Sunday or any general or local holiday. Should the scheduled date be declared a holiday, the auction shall be conducted on the next working day at the same time.

16. The sale is subject to confirmation by the Recovery Officer and shall not become absolute until after the expiry of 30 days from the date of sale and confirmation by the Recovery Officer in terms of Rule 63 of the Second Schedule to the Income Tax Act, 1961.

17. CH Bank is directed to authenticate and check the veracity of details given herein, and to ensure that all requisite particulars and disclosures are duly uploaded on the BAANKNET E-auction portal in co-ordination with the concerned officials of the portal.

18. No money received by the BAANKNET portal in the course of this auction process, whether on account of EMD or otherwise, shall be returned to any bidder or any other person without the express written order of the Recovery Officer. The CH Bank is directed to communicate this restriction to the concerned officials of BAANKNET and to ensure that the portal is configured accordingly, so that no refund or return of any amount is processed at the portal level without prior authorization from the Recovery Officer.

Given under my hand and seal on this 29th May, 2026.

(RAHUL SINGLA)  
RECOVERY OFFICER-I, DRT-III, Delhi

### GOVERNMENT OF HARYANA TENDER NOTICE

Sl. No.	NAME OF BOARD/CORP./ AUTH	NAME OF WORK NOTICE TENDER	OPENING DATE	CLOSING DATE	AMOUNT / EMD (APPROX.) IN RUPEES	WEBSITE OF THE BOARD CORP./AUTH	NODAL OFFICER/CONTACT DETAILS/EMAIL
1	UBVN	PROCUREMENT OF 1000 MW POWER ON SHORT TERM BASIS DURING 23-06-2026 TO 31-08-2026 THROUGH DEEP PORTAL OF PFPL (PANCHAJ)	11.06.2026	15.06.2026	Rs. 30,00,00,00,000 PER MW PER MONTH OF QUANTITY OFFERED	www.ubvn.org.in NET-155@PFPC	935786789 chetp@ubvn.org.in

FOR FURTHER INFORMATION KINDLY VISIT : www.haryanaprocmement.gov.in or www.etenders.hry.nic.in No. 46132HRY

### SMFG India Home Finance Co. Ltd.

Corporate Off: 503 & 504, 5<sup>th</sup> Floor, G-Block, 1<sup>st</sup> ESRC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.  
Regd. Off: Commercial Zone I Park, Tower B, 1<sup>st</sup> Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

#### POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company (duly registered with National Housing Bank (Fully Owned by RBI)) (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
		All The Piece And Parcel Of The Property Measuring 450 Sq Yards, Comprised In Khawat No-205 Min, Kharsa No-955(1-14), 989(3-6), 985(1-1), Kite-3, Rakha 5 Bigha 11 Biswa Ka 180/38820 Share Bakdar 10 Biswadi And Khawat No-205 Min, Kharsa No-945(2-5), 948(3-12), 949(6-6), 930(3-9), 951(4-7), 952(4-1), 953(3-18), 956(6-15), 958(2-11), 960(2-5), 961(4-7), 962(3-0), 977(0-18), Kite-13, Rakha 47 Bigha Ka 180/38820 Share Bakdar 4 Biswadi And Khawat No-206 Salam Khawat Kite-22, Rakha 43 Bigha 16 Biswa Ka 180/38820 Share Bakdar 4 Biswa 1 Biswadi Total 9 Biswa I.e. 450 Sq Yards, Situated At Patti Rajpaut, Aboad Anjan Nagar, Panipat As Per Transfer Deed Bearing Wasika No-A103 Dated 26-3-2019 Recorded In The Name Of Ashok Kumar S/O Madho Ram, Aboad Anjan Nagar, East-Smt, Suman, West-Rasta, North-Rasta, South-House Of Chain Singh.	10.10.2025 Rs. 22,88,102.37 (Rs. Twenty Two Lakh Eighty Eight Thousand One Hundred Twenty Two Paise Only) as on 09.10.2025	09.06.2026

Place : Panipat, Haryana Date : 09.06.2026

Sd/-  
Authorized Officer,  
SMFG INDIA HOME FINANCE CO. LTD.

### GIC HOUSING FINANCE LTD.

HEAD OFFICE: National Housing Building, 6th Floor 14 Jamshed Tara Road, Churchgate Mumbai -400020  
DELHI OFFICE: UGF-10A-E, KANCHANJUNGA BLDG, 18 BARAKHAMBRA ROAD CONNAUGHT PLACE, NEW DELHI-110001  
Telephone Nos.: 011-23737669, 2327548, 41522024, 41522025

Ref:- POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

WHEREAS the undersigned being the Authorized Officer of GICHL, pursuant to demand notice issued on its respective dates as given below, under section 13(2) of SARFAESI Act 2002 calling upon you/Borrowers (under named), to pay outstanding dues within 60 days from the date of receipt of the respective notices. You all have failed to pay the said outstanding dues within stipulated time, hence GICHL are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI Act 2002 read with rules thereunder, taken POSSESSION of the Secured assets as mentioned herein below.

S. No.	NAME OF THE BORROWER & CO-BORROWER / LOAN FILE NO./BRANCH NAME	ADDRESS OF THE MORTGAGED PROPERTY	13 (2) DEMAND NOTICE IS- SUED & OUTSTANDING DUES (As per Demand Notice) (AMOUNT IN Rs.)	O/S AS ON 03.06.2026 EXCLUDING RECOVERY & LEGAL CHARGES.	DATE OF POSSESSION
1.	DLO110610007964/ RAHUL KUMAR MISHRA / NANCY / DELHI BRANCH	Flat No. B-6 on First Floor Without Roof Rights Area Measuring 50 Sq. Yds., Built On Plot 104 And Area Measuring 450 Sq. Yds., Comprised In Kharsa No. 562 Min. In Building Known as "South Park" - F, Situated In The Area Of Village Dera Mandi, Tehsil Hauj Khos, New Delhi-110047.	04.12.2025 Rs. 22,28,890/-	23,48,589	09.06.2026
2.	DLO110610006488/ SHAKTIDHAR GOSWAMI / ARTI DEVI / DELHI BRANCH	Flat No-303, 3rd Floor, (2+1) MIG Flat, Kharsa No-488/1, Plot No.-A-1/3, Ward No.-201, Situated In The Revenue Estate Of Village-Molarband, Badapur, District- New Delhi, State- Delhi-110044	04.12.2025 Rs. 17,76,111/-	18,80,219	09.06.2026
3.	DLO110610004524/ LINS FRANCIS / DELHI BRANCH	Flat No. FF-04, First Floor, (2+1, M.I.G.), Out Of Kharsa No. 534 & 535, Ward No. 7, Situated In The Revenue Estate Of Village- Burari, Delhi-110084	27.11.2025 Rs. 17,82,963/-	18,88,260	09.06.2026
4.	DLO110610008955/ RAHGHUBIR SINGH SINCE DECEASED REPRESENTED THROUGH LEGAL HEIR GEETA DEVI / GEETA DEVI/ DELHI BRANCH	Flat No. B2 on First Floor without roof rights area measuring 75 Sq. Yards, Built-up Pvt. Plot No. 01 area measuring 300 Sq. Yards, out of Kharsa No. 472/1Min, Situated in the area of Village Burari Delhi-110084	04.12.2025 Rs. 25,46,065	25,91,747	09.06.2026
5.	UP0110610003946/ NEERAJ SINGH/ DELHI BRANCH	Flat No. 203, Second Floor, (2+1) MIG, Built-Up on Residential Plot No. 80, Out Of Kharsa No-35, Situated At Vrindavan Garden, In The Revenue Estate Of Village Shabheri, Pargana & Tehsil-Dadri, District-Gautam Buddha Nagar, State Uttar Pradesh	03.12.2025 Rs. 9,11,615/-	9,39,465	09.06.2026
6.	UP0110610004384/ KAPIL KUMAR / SUSHMA/ DELHI BRANCH	Built up House On Plot No-356, Out Of Kharsa No-402, Situated In The Revenue Estate Of Village-Chhipanya Bujurg, Pargana & Tehsil-Dadri, District-Gautam Budh Nagar, Uttar Pradesh, 201301 Area admeasuring 50 Sq. Yards. I.e. 41.80 Sq. Mtrs	30.11.2025 Rs. 14,77,428/-	14,69,346	09.06.2026
7.	UP0110610007162/ SHOWKAT AHMAD SHAH / SYED SHUBI JAN / DELHI BRANCH	Residential Flat bearing No. FF-4 on First Floor, without roof rights, having its super area measuring 60 Sq. Yds., built on Residential Free Hold Plot No. A-101 area measuring 200 Sq. Yds., I.e. 187.22 Sq. Mtrs., comprised in Kharsa No. 348, Situated in the area of Village Sadulabad Colony known as Rail Vihar Sector Awas Samiti Ltd., Pargana Loni Tehsil & Dist. Ghaziabad, U. P.	05.01.2026 Rs. 12,27,718/-	12,44,029	09.06.2026

1. Further, to this notice, borrower are hereby called upon in compliance of Sub-Rule (6) of Rule 8 of Security Interest (enforcement) Rule, 2002. Notice is also hereby given to the borrowers above named that the GICHL shall now proceed to sell the above-referred Secured Assets by adopting any of the methods provided under SARFAESI Act 2002 and rules thereunder after 30 days from the date of this notice.

2. The BORROWERS and the PUBLIC IN GENERAL is hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of GICHL for the amount mentioned hereinabove and upon Properties/Secured Assets which is payable with the further interest thereon until payment in full.

Place : New Delhi Date : 12-06-2026

For GIC Housing Finance Ltd. Sd/-  
Authorised Officer

### PUBLIC NOTICE FOR E-AUCTION CUM SALE

In exercise of the powers under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short referred to as SARFAESI Act) Rules, 2002 (in short referred to as RULES), and pursuant to the possession of the secured asset of the borrower/guarantor/mortgagors mentioned hereunder vested with the Authorized Officer under the said SARFAESI Act and RULES for recovery of the secured debts, the Authorized Officer has decided to sell the secured assets by auction sale.

Notice is hereby given to the public in general and to the borrower, mortgagors and guarantors in particular, that the under mentioned property mortgaged to Phoenix ARC Limited (formerly known as Phoenix ARC Limited acting in capacity as Trustee of Phoenix Trust FY26-14 (Phoenix) Regd. Office at 3rd Floor, Wallace Towers, 139/140/141, Crossing of Sahar Road and Western Express Highway, Vile Parle East, Mumbai-400057 (Phoenix) pursuant to assignment of debts by IFL HOME FINANCE LTD in favor of Phoenix A/c No. 19001060140231165 dated 29.12.2025) will be sold on "AS IS WHERE IS, AS IS WHAT EVER THERE IS AND WITHOUT RECURSE CONDITION", by way of "online e-auction" for recovery of dues and further interest, charges and costs, as detailed below in terms of the provisions of SARFAESI Act read with Rules & 9 of Security Interest (Enforcement) Rules, 2002. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iflhome.com

Borrower(s) Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price
Mr. Iman, Mrs. Janab, (Prospect No. IL10734374)	28/06/2025 Rs. 827569.00 (Rupees Eight Lakh Twenty Seven Thousand Five Hundred and Sixty Nine Only)	All That Part And Parcel Of The Property Bearing - Flat No. 542, 3rd Flr, Bk-9, Sector A-5, Pocket-11, New Delhi, Narela, Delhi, India, 110049 Area Admeasuring (in Sq. Ft.): Property Type: Super, built up area, Car, Built up area, Carpet Area Property Area: 194.00, 194.00, 176.00	29/12/2025	Rs. 805100.00/- (Rupees Eight Lakh Five Thousand One Hundred Only)
Mr. Akash, Mr. Sunita, Mrs. Harsha, (Prospect No. IL19478675)	27/06/2025 Rs. 672791.00 (Rupees Six Lakh Seventy Two Thousand Seven Hundred and Seventy One Only)	All that part and parcel of the property bearing: DDA Built Up Flat No. 465, on Third Floor, under Janta Category, Pocket-11, Sector R-6, Block Property Bearing No. wd-474, Residential Area, Narela, Delhi, 110041, INDIA AREA ADMEASURING (IN SQ. FT.): Property Type: Built Up Area, Carpet Area Property Area: 194.00, 170.00	29/11/2025	Rs. 782000.00/- (Rupees Seven Lakh Eighty Two Thousand Only)
Mr. Karu Mr. Sonu Singh, Mrs. Sunita Devi, (Prospect No. IL10354204)	28/05/2025 Rs. 1934021.00 (Rupees Nineteen Lakh Thirty Four Thousand and Twenty One Only)	All That Part And Parcel Of The Property Bearing - Entire Second Floor, Without Roof Rights, Property Bearing No. wd-474 (part), Part Of Kharsa No 717, Situated In The Village Baisa Darapur, New Delhi, 110015 Area Admeasuring (in Sq. Ft.): Property Type: Saleable area, Carpet area, Built up area Property Area: 405.00, 324.00, 364.00	22/01/2026	Rs. 2202200.00/- (Rupees Twenty Two Lakh Two Thousand Two Hundred Only)
	Bid Increase Amount: Rs. 25000.00/- (Rupees Twenty Five Thousand Only)		03/05/2026	Rs. 2230600.00/- (Rupees Twenty Two Lakh Twenty Three Thousand and Six Hundred Only)

Mode Of Payment :- EMD payments are to be made vide online mode only. To make payments you have to visit https://www.iflhome.com and pay through link available for the property/ Secured Asset only. Note: Payment link for each property/ Secured Asset is different. Ensure you are using link of the property/ Secured Asset you intend to buy vide public auction. For Balance Payment - Login https://www.iflhome.com>Select "My Bid" > Click on Pay Balance Amount.

Terms and Conditions:

- Participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com well in advance and must create the login account, login ID and password. Intending bidders have to submit the payment of the EMD prior to participation. Upon payment, bidders are required to submit the electronically signed E-Tender Form/Form (E-Sign) using their Aadhaar Number.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, costs associated with the conveyance or transfer of the land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website https://www.iflhome.com for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e auction sale proceedings.
- Support, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID - care@iflhome.com, Suran Helpline Numbers @ 1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid, call IFL HFL toll free no. 1800 2672 499 from 09:30 hrs. to 18:00 hrs. Any other related to care@iflhome.com or customer.care@phoenixarc.com.
- Notice is hereby given to above said borrowers to collect the household articles, which are lying in the secured asset at the time of taking physical possession within 7 days, otherwise PHOENIX ARC LIMITED shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder/ auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
- AO reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of PHOENIX ARC LIMITED will be final.
- Bids/Tenders not accompanied by the EMD shall be treated as invalid. The EMD shall be refunded within 30 days from the Tender opening/auction date. The bidders will not be entitled to claim any interest on EMD for any reason whatsoever.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- Notice is hereby given to above said borrowers to collect the household articles, which are lying in the secured asset at the time of taking physical possession within 7 days, otherwise PHOENIX ARC LIMITED shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder/ auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
- AO reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of PHOENIX ARC LIMITED will be final.
- Bids/Tenders not accompanied by the EMD shall be treated as invalid. The EMD shall be refunded within 30 days from the Tender opening/auction date. The bidders will not be entitled to claim any interest on EMD for any reason whatsoever.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- Notice is hereby given to above said borrowers to collect the household articles, which are lying in the secured asset at the time of taking physical possession within 7 days, otherwise PHOENIX ARC LIMITED shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder/ auction purchaser within the above stipulated time, the sale will be cancelled, and the amount already paid will be forfeited (including EMD) and the property will be again put for sale.
- AO reserves the right to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason therefor. In case of any dispute in tender/auction, the decision of AO of PHOENIX ARC LIMITED will be final.
- Bids/Tenders not accompanied by the EMD shall be treated as invalid. The EMD shall be refunded within 30 days from the Tender opening/auction date. The bidders will not be entitled to claim any interest on EMD for any reason whatsoever.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case a bid is placed in the





FORM NO.14 (See Regulation 33(2))

OFFICE OF THE RECOVERY OFFICER - I/II DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 2) 1ST Floor, Triveni Complex Abids, Hyderabad - 500001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961. RC/814/2025 M/S. IDBI BANK LIMITED VERSUS M/S. SAM SUNDER ENGINEERS AND OTHERS

(CD 1) M/S. Sam Sunder Engineers Represented By Its Partners, H.No. 1-4-52/8, Mohan Kakatiya Apartments, Street No. 8, Habisguda, Hyderabad-500007. Also At- M/s. Sam Sunder Engineers., Represented By Its Partners, H.No. 2-20-6/6/16a/1, Kumarikunta, Chika Nagar, Uppal Mandal-500039. Also At- M/s. Sam Sunder Engineers., Represented By Its Partners, H.No. 1-7-15/6, Plot No. 91 & 92, Jai Santosh Nagar Colony, Street No. 8, Habisguda, Hyderabad-500007.

(CD 2) Mr Janakiah Yaramala S/o Laxmi Narayana, Occ: Business R/o Plot No. 358, Reddys Avenue Road No 34 Nizampet Hyderabad 500090.

(CD 3) Mr. Dilip Ponnaganti S/o Pvk Ramesh, Occ: Business R/o Flat No V408 Venkatadr Block Srs Apartments Saroornagar Hyderabad 500035.

(CD 4) Mr Ponna Ganti Venkata Hanuma, Kanaka Ramesh S/o Silaramjaneyulu R/o Old No. 6-18 New No. 6-60, Near Panchayathi Office Gollapudi Vijayawada Rural Krishna District- 521225.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding officer, DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2) in its OA/485/2024 an amount of Rs. 2540206.37 (Rupees Twenty Five Lakhs Four Thousands Two Hundred Eight And Paise Thirty Seven Only) along with pendente-litae and future interest @ 11.75 % Simple Interest Yearly w.e.f. 13/09/2024 till realization and costs of Rs.73000 (Rupees Seventy Three Thousands Only) has become due against you (Jointly and severally/Full/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 03-07-2026 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate/execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 22/05/2026. Sd/- Recovery Officer DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2)

SMFG INDIA CREDIT COMPANY LIMITED

Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

POSSESSION NOTICE

(For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited, Having its registered office at COMMERCIAL IT Park, Tower B, 1st Floor, No.111, Mount Poonamallee Road, Porur, Chennai, Tamil Nadu, Pin Code - 600 116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.03.2026 calling upon 1. VUJAYA LAKSHMI AGENCIES, 2. SUDHEER ENTERPRISES, 3. PENIKALAPATI SUDARSANA RAO, 4. PENIKALA PATI SUJATHA, under loan account number 25700131197140 to repay the amount mentioned in the notice Rs. 9679549/- (Rupees Ninety Six Lakhs Seventy Nine Thousand Five Hundred Forty Nine Only) as on 6 Mar 2026, within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 08th Day of JUNE in the year 2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for an of notice Rs. 9679549/- (Rupees Ninety Six Lakhs Seventy Nine Thousand Five Hundred Forty Nine Only) as on 6 Mar 2026, and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES Description Of The Immovable Properties Owner Of The Property: Mrs. Penikala Pati Sujatha, Property Description: Item No.1: (registered Sale Deed Dt:26.11.2009 U/d No.9050/2009), Anantapuram Rd & Srd Situated Within Anantapuram Municipal Corporation And The Property Particulars Are As Follows: Ward: Old-4, New-5, Present-7, Block-21, T.s.no.2685/2b, Ac.-0.10, Plot Nos. 18, 22 Paiki, Ac. 0.04 1/2, Door No. Old 7-250-A, New 7/895, Assl. No.3957 (1001101956). Bounded By: East: Plot Of Police Usman, South: In Same Plot No Srd Sold To Aluru Ramireddy, West: Hut Of Police Imam Sab, north: Place Of I.t.i, Measurements: East - West: 33 Ft Or 10.06 Mtrs. North - South: 59 1/2 Ft Or 18.14 Mtrs, Total Land Extent Of 218.16 Sq. Yards And Bua 1260 Sft. Note: Schedule Property Having 3.5 Feet Passage Rashtra From Main Road. Item No.2: (registered Sale Deed Dt.26.11.2009 U/d No.9051/2009) Anantapuram Rd & Srd Situated Within Anantapuram Municipal Corporation And The Property Particulars Are As Follows: Ward: Old-4, New-5, Present-7, Block-21, T.s.no.2685/2b, Ac.-0.10, Plot Nos. 18, 22 Paiki East-west: 33 Ft Or 10.06 Mtrs. Measurements: East - West: 33ft Or 10.06mtrs. North - south: 6 1/2 Ft Or 1.98 Mtrs.bounded By: East: House Of Police Usman South: House Of C. Dhanalakshmi And 3.5 Feet Passage Rashtra From C.dhanalakshmi House East Side, west: House Of Police Imam Sab, north: In Same Plot No House Sold To M.a.anandakumar, total Land Extent: 23.83 Sq. Yards

Date : 12-06-2026 Sd/- Authorized Officer ANANTAPURAM SMFG INDIA CREDIT COMPANY LIMITED

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR KARVY DIGIKONNECT LIMITED OPERATING IN CALL CENTER AT HYDERABAD (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with 2 columns: S.No., Particulars. 1. Name of the corporate debtor along with PAN & CIN/ LLP No. 2. Address of the registered office. 3. URL of website. 4. Details of place where majority of fixed assets are located. 5. Installed capacity of main products/ services. 6. Quantity and value of main products/ services sold in last financial year. 7. Number of employees/ workmen. 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL. 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL. 10. Last date for receipt of expression of interest. 11. Date of issue of provisional list of prospective resolution applicants. 12. Last date for submission of objections to provisional list. 13. Date of issue of final list of prospective resolution applicants. 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants. 15. Last date for submission of resolution plans. 16. Process email id to submit Expression of Interest. 17. Details of the corporate debtor's registration status as MSME.

Ms. Ashu Gupta Interim Resolution Professional 204 A, 2nd Floor 23, SBI Building, Nazafgarh Road Industrial area Shivaji Marg, Opp DLF tower New Delhi-110015 IBBI/PA-002/IP-NO03392017-18/10943 kdl.cirp@gmail.com Date: 12.06.2026 Place: New Delhi

Mahindra FINANCE MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD.

Registered Office at: Gateway Building, Apollo Bunder, Mumbai-400 001. Corporate office at: B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amli Building, Kamani Junction, Kuria West Mumbai-400 070.

POSSESSION NOTICE (For immovable property) Rule 8-(1) of SARFAESI Act & Rules

Whereas, the undersigned being Authorized Officer of Mahindra and Mahindra Financial Services Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 16th March 2026 calling upon the borrower/co - borrower ROHIT PACKAGES PROPRIETORSHIP OF MR. SIRIGIRI VIJAY KUMAR AND MRS. SIRIGIRI LALITHA to repay the amount mentioned in the notice being Rs.1,03,60,399/- (Rupees One Crore Three Lakh Sixty Thousand Three Hundred and Ninety Nine Only) as on 13th March 2026 within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 9 of the said rules on this day of 16th June 2026.

The Borrower/s in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra and Mahindra Financial Services Limited for an amount of being Rs.1,03,60,399/- (Rupees One Crore Three Lakh Sixty Thousand Three Hundred and Ninety Nine Only) as on 13th March 2026 mentioned herein under with interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY ITEM NO-1 - All the piece and parcel of Residential 2 BHK having Flat No. 112, bearing Municipal No. 3-1-5/1C/112 (PTI No.1110340520) in First Floor, in the building complex known as "ISHTA CITY", with a super built up area of 1204 Square feet (along with right and interest in common area and facilities etc) with One car parking space in Cellar/Sub-Cellar, together with an undivided share of land measuring 42 Square Yards, out of total land measuring Ac.02.00 Guntas, in Survey No.183 and 184 situated at Uperpally Village, GHMC, Rajendranagar Circle, Ranga Reddy District, Telangana. Boundaries of Land are as follows: On or Towards East by: - Neighbor's Land, On or Towards West by: - GHMC Park, On or Towards North by: - Land Owner's remaining Land, On or Towards South by: - Pleasant Park Colony. Boundaries of Flat are as follows: On or Towards East by: - Open to Sky, On or Towards West by: - Open to Sky, On or Towards North by: Corridor, On or Towards South by: - Open to Sky.

Date: 12.06.2026 Sd/- Authorized Signatory Place: Ranga Reddy, Telangana. Mahindra and Mahindra Financial Services Ltd.

AU SMALL FINANCE BANK LIMITED INFORMATION NOTICE

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024. The below mentioned Borrowers & Co-Borrowers are informed to remove their movable assets from the mortgaged property (mentioned in the below table) which is going to be sold by AU Small Finance Bank Ltd. (A Scheduled Commercial Bank) through auction proceeding under SARFAESI Act, 2002, otherwise the movable assets would be transferred to any rented location at their own cost and they will also be liable for any damage caused during the shifting, if it is not removed within 15 days. For further queries contact: Mr. Mosin Basha T MD - 8309312894 or at nearest branch.

Loan A/C No./Name of Borrower/ Co-Borrower/Mortgagor/Guarantor (Loan A/C No.) L23660001385706, Repuri Pethuru (Borrower), Repuri Nirmala (Co-Borrower)

Detail of Mortgaged Property Prakasam Dist- ongole S.R.-Kothapatnam Mandal- Motumala village Panchayth Area-Padarthi Gramakantam S.No.428-an Extent of 145.2sq. Yards of site Bounded by Within the Boundaries an extent of 1307 sqft. Or 18.11 gadies or 145.2sq.yards or 121.405 sq. Metres of site with all passage and easement rights.

(Loan A/C No.) L23660000763753, Pasumarthi Viswasa Rao (Borrower), Repuri Anusha (Co-Borrower)

Detail of Mortgaged Property Prakasam Dist- ongole S.R.-Kothapatnam Mandal- Padarthi Village Panchayth-padarthi Village S.No.428- Door No.2-28- Assessment No.311- property Bounded by within the Boundaries an extent of 1999.8sq. ft. or 27 gadda 55.8sq.ft. Or 222.52 sq. yards or 185.781sq. Mtrs of site, wherein 526.28 sq.ft of rcc building with all fixtures and easement rights.

(Loan A/C No.) L22660001012952, Ravinuthala Jayaraju (Borrower), Ravinuthala Yesamma (Co-Borrower)

Detail of Mortgaged Property Prakasam District-Singarayakonda S.D-Kondapi Revenue Mandal-Nennurupadu village panchayat-Nennurupadu Gramakantam S.No.406-an extent of 136 sq.Yards of site bounded by: Within the boundaries an extent of 136 sq.yards or 114.24 sw.meters of site with all passage and easement rights.

Date: 11/06/2026 Sd/- Authorized Officer Place: Prakasam, AP AU Small Finance Bank Limited

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank) Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024. Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table: -

Table with 3 columns: Name of Borrower/Co-Borrower/Mortgagor/Guarantor/Loan A/c No., 13(2) Notice Date & Amount, Date of Possession Taken.

Description of Mortgaged Property Land and building bearing Situated at upper Grama Shivaru , Dhyyagadoddi Grama Panchayiti , Dharur Mandalam , Jogulamba Gadwal District , Telangana , Comprised in S.No. 963/9 , Land Measuring an extent of 204.4 Sq.yards and bounded on the : the above properties are situated within the registration district of Jogulamba Gadwal and within the Registration sub-District of Gadwal. East: My Remaining land, West: U.Hanumanthu Purchases Place, North: Road, South: Chinnakurumanna Land

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Date : 11/06/2026 Place : Dist. Jogulamba Gadwal, Telangana Authorised Officer AU Small Finance Bank Limited

PUNJAB NATIONAL BANK BRANCH OFFICE: ARMB Hyderabad, Plot no 3, First floor Regency Plaza, Maitrihar Area , Ameerpet, Hyderabad -500 016, E mail: cs4732@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES Appendix-IV-A(See Proviso to Rule 8(6))

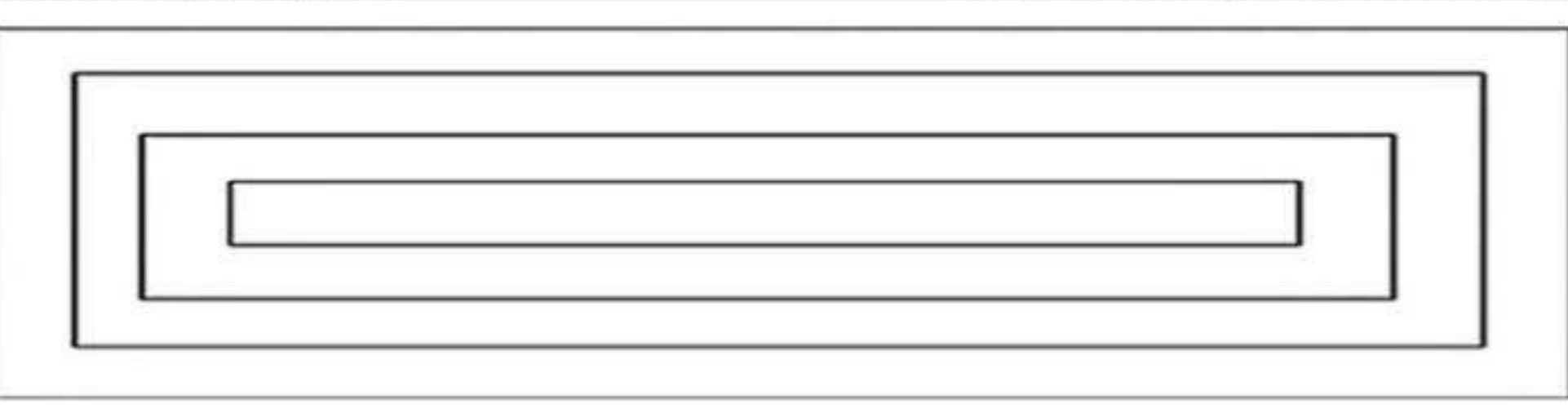
E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of Bank/Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on the date as mentioned in the table herein below for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Table with 6 columns: Name of the Branch, Name of the Account, Name & addresses of the Borrower/Guarantors Account, Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagors of property(ies)), A) Demand Notice Date B) Outstanding as on C) Possession Date D) Nature of Possession, A) Reserve Price B) EMD C) Bid Increment Amount, Date/ Time of E-Auction, Details of the encumbrances known to the secured creditors.

TERMS AND CONDITIONS The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website https://baanknet.com on 07.07.2026 @ 11.00 AM 4. For detailed term and conditions of the sale, please refer https://baanknet.com & www.pnb.bank.in.

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002 Date : 09-06-2026, Place : Hyderabad. Sd/- Authorized Officer, PUNJAB NATIONAL BANK.



Home First Finance Company India Limited CIN:L65990MH2010PLC240703 Website:homefirstindia.com Phone No: 180030008425 Email ID: loanfirst@homefirstindia.com

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said property/ies and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), to due to Home First Finance Company India Limited.

Table with 12 columns: Sr. No., Name Borrower (s) and Co-Borrower (s), PROPERTY ADDRESS, Date of Demand Notice, Demand Notice Amount, Date of Possession, Market Value, EMD Amount, Date and Time of Auction, Last Date & Time of Submission Of Emd & Document, Number of Authorised officer.

E-Auction Service Provider Company Name : - e-Procurement Technologies Ltd.(Auction Tiger). Help Line No: 079-35022160 / 149 / 812, Contact Person : Ram Sharma -- 8000023297, e-mail id:- ramprasad@auctiontiger.net and Support@auctiontiger.net.

NOTE: STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002 The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date: 12-06-2026, Place: Andhra Pradesh Signed by Authorized Officer, Home First Finance Company India Limited



I look at every side before taking a side. Inform your opinion with insightful perspectives. The Indian Express. For the Indian Intelligent.

Ms. Ashu Gupta Interim Resolution Professional 204 A, 2nd Floor 23, SBI Building, Nazafgarh Road Industrial area Shivaji Marg, Opp DLF tower New Delhi-110015 IBBI/PA-002/IP-NO03392017-18/10943 kdl.cirp@gmail.com Date: 12.06.2026 Place: New Delhi